

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

Appeal No. E / 52591 / 2019

[Arising out of Order-in-Appeal No. 545-CRM-CE/JDR/2019 dated 11.06.2019, passed by the Commissioner (Appeals) Central Excise & CGST, Jodhpur (Rajasthan)]

HINDUSTAN ZINC LTD

Chandaria Lead Zinc Smelter
District-Chittorgarh
Rajasthan.

APPELLANT

Vs.

**COMMISSIONER OF CENTRAL EXCISE &
CENTRAL GOODS AND SERVICE TAX
COMMISSIONERATE
UDAIPUR (RAJASTHAN)**

RESPONDENT

APPEARANCE:

Shri Dhrup Tiwari, Advocate for the Appellant
Shri Pradeep Gupta, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: April 07, 2021

FINAL ORDER No. 51237 / 2021

PER RACHNA GUPTA

Vide letter dated March 25, 2021, learned Counsel on behalf of the appellant has forwarded Form SVLRDS-1 and SVLDRS-4 as has been issued to the appellant under the Section 127 of Finance Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Keeping in view the same, the present appeal is hereby dismissed as withdrawn.

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**